EXTRAORDINARY PUBLISHED BY AUTHORITY OR188A ACT XXV OF 1951

THE ORISSA MERGED TERRITORIES' PETITION WRITERS' CONTINUANCE OF LICENCES ACT, 1951

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AN ACT FOR THE CONTINUANCE OF LICENCES OF THE PETITION WRITERS IN THE MERGED TERRITORIES FOR A LIMITED PERIOD

> WHEREAS it is expedient to provide for the continuance, during a limited period, of licences of the petition writers in the merged territories;

It is hereby enacted as follows :--

Short title, extent and commencement

- 1. (1) This Act may be called the Orissa Merged Territories' Petition Writers' Continuance of Licences Act, 1951.
- (2) It extends to whole of the merged territories of the State of Orissa.
- (3) It shall be deemed to have come into force on the lat July 1951.

Definitions

- 2. In this Act unless there is anything repugnant in the subject or context,—
- (i) 'petition writer' means a person carrying on his profession as such under the terms and conditions of a valid licence in any of the merged territories of the State of Orissa during the period from the 1st January 1948 to the 30th June 1951:
- (ii) 'prescribed' means prescribed by rules made by the High Court under this Act.

Right to continue profession 3. A petition writer shall, subject to the prescribed rules be entitled to continue his profession as such till the 30th June 1956.

Privileges of petition writers

4. Notwithstanding anything contained in any law or rules for the time being in force a petition writer shall, during a period of five years from the commencement of this Act, be entitled to appear at the Mukteership examination conducted by the High Court in the Oriya language.

Power of High Court to make rules 5. The petition writers shall be governed by such rules as the High Court may from time to time make as regards control, discipline and conditions of their licences.